[Price: Rs.2-00 Paise





ఆంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 16

AMARAVATI, MONDAY, 17th SEPTEMBER, 2018.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 17th September, 2018.

L. A. BILL No. 16 of 2018

A BILL TO REPEAL THE ANDHRA PRADESH GOVERNMENT MEDICAL AND DENTAL INSTITUTIONS (CONVERSION INTO SEMI-AUTONOMOUS INSTITUTIONS) ACT, 2007, AND TO MERGE THESE INSTITUTIONS WITH GOVERNMENT MEDICAL COLLEGES/GOVERNMENT GENERAL HOSPITALS AND TO ABSORB THEIR EMPLOYEES IN TO REGULAR SERVICES.

Whereas, the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 (Act No.31/2007) was enacted to provide Semi-Autonomous status to the Government Medical/Dental Colleges and Institutions for effective functional Autonomy.

And Whereas, the Semi-Autonomous institutions are functioning since 2008. However, after the implementation of University Grants Commission (UGC) scales, the remuneration offered to the teachers in the Rajiv Gandhi Institute of Medical Sciences (RIMS), semi-autonomous institutions is not attractive. The faculty structure and organizational chart needs modification as per Medical Council of India (MCI) regulations. Hence,

the semi- autonomous institutions have to be converted to regular Government institutions for the sake of administrative convenience and for effective functioning.

And whereas, it has, become necessary to repeal the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty- ninth year of the Republic of India as follows:-

Short title and commencement.

I.

- (I) This Act may be called the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) (Repeal) Act, 2018.
 - (2) It shall come into force at once.

Repeal and savings. Act 31 of 2007.

(1) The Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 is hereby repealed.

Act No. 1 of 1891.

- (2) On such repeal the provisions of sections 8 and 18 of the Andhra Pradesh General Clauses Act, 1891 shall apply.
 - (3) Notwithstanding such repeal.
- (a) the control and management of the following institutions comprising Medical Colleges and its attached Hospitals shall stand transferred to and vest in the Government and they shall function under the Government and continue as affiliated to Dr.N.T.R University of Health Sciences, Vijayawada:-
 - (1) The Rajiv Gandhi Institute of Medical Sciences, Srikakulam,
 - (2) The Rajiv Gandhi Institute of Medical Sciences, Ongole; and
 - (3) The Rajiv Gandhi Institute of Medical Sciences, Kadapa.
 - (b) all the properties, assets and liabilities, rights and obligations in relation to the institutions as specified in clause (a) shall devolve upon the Government;
 - (c) the following teachers who immediately prior to such commencement were working in any of the institutions specified in clause (a) ,shall continue to work in the institutions and their seniority shall be fixed as follows,-

- (i) Professors, Associate Professors and Assistant Professors shall be placed in the seniority list below the regular Government teachers of the Andhra Pradesh Medical Education Service of the concerned category;
 - (ii) Tutors, -
- shall be placed below the seniority list of the Civil Assistant Surgeon of the Andhra Pradesh Medical Education Service;
- (2) who have Post Graduate (PG) Degree and non Medical tutors who have PhD shall be eligible for lateral entry; and
 - (3) Other shall remain as such.
- (iii) Teachers above 63 years of age shall not be absorbed and they shall be continued till the expiry of their term of contract.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 (Act No.31 of 2007) was enacted to provide Semi-Autonomous status to the Government Medical / Dental Colleges and Institutions for effective functional Autonomy.

The Semi-Autonomous institutions are functioning since 2008. However, after the implementation of University Grants Commission (UGC) scales, the remuneration offered to the teachers in the Rajiv Gandhi Institute of Medical Sciences (RIMS), Semi-Autonomous institutions is not been attractive. The faculty structure, organizational chart needs modification as per Medical Council of India (MCI) regulations.

Budget releases are also becoming delayed and the delay in regular renewal of contract and recruitments are other factors causing difficulty in running the institutions. Earlier Non-Clinical faculty are less in number and there was a lot of demand in the private sector. Now-a-days there is saturation in non clinical subjects also. Since, no doctor is showing interest in the RIMS Hospitals with their higher qualification viz., specialities / super specialities, patient care is badly affected and it leads to lose the Under Graduate / Post Graduate seats.

The regular doctors working in Government Medical Colleges other than RIMS are showing interest to work in RIMS Institutions if they get promotion. If RIMS posts are also taken into consideration, more number of regular doctors will be promoted. Therefore, it has been noticed that the role of Semi-Autonomous Status has become obsolete and has been no recruitment since January, 2013 in the Semi-Autonomous system.

Accordingly, Government have decided to repeal the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 and to merge these Institutions with Government Medical Colleges / .Government General Hospitals and to absorb their employees into regular services for the sake of administrative convenience and for effective functioning.

The Bill seeks to give effect to the above decision.

NARA CHANDRABABU NAIDU, CHIEF MINISTER

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) (Repeal) Bill, 2018, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

NARA CHANDRABABU NAIDU, CHIEF MINISTER.

M. VIJAYA RAJU,
Secretary to State Legislatlure (I/c).

ఈ క్రింబి జిల్లు ఆంధ్రప్రదేశ్ శాసనసభలో 2018, సెప్టెంబరు 17వ తేటీన ప్రవేశపెట్టబడినది.

2018లోని 16వ శాసనసభ జిల్లు

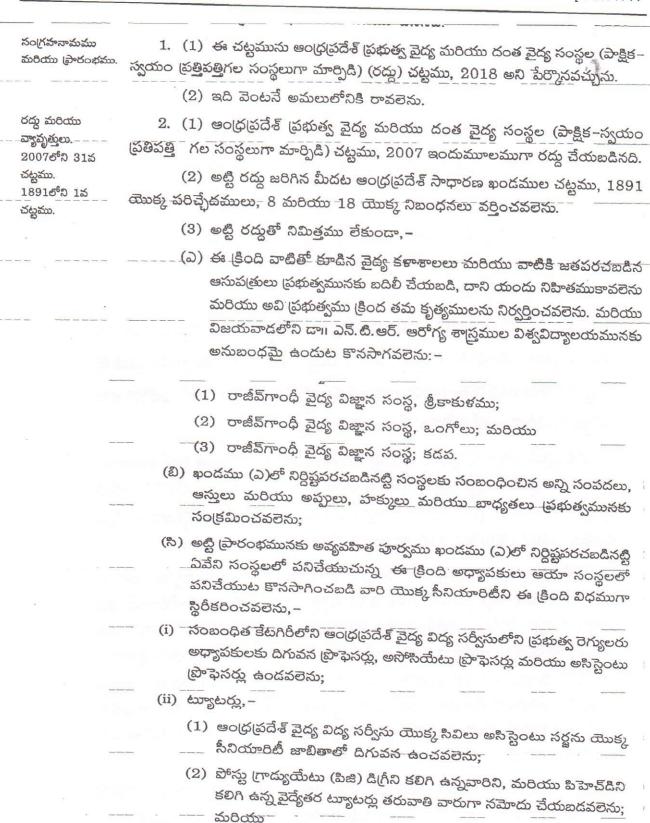
ఆంధ్రప్రదేశ్ ప్రభుత్వ వైద్య మరియు దంత వైద్య సంస్థల (పాక్షిక-స్వయం ప్రతిపత్తి గల సంస్థలుగా మార్పిడి) చెట్టము, 2007 రద్దు మరియు ఈ సంస్థలను ప్రభుత్వ వైద్య కళాశాలలు/ప్రభుత్వ జనరలు ఆసుప్రతులలో విలీనంచేసి, వాటి ఉద్యోగులను రెగ్యులరు సర్వీసులలో విలీనం చేయుటకైన బిల్లు.

పబిష్టమైన కార్యపర స్వయం ప్రతిపత్తి నిమిత్తం ప్రభుత్వ వైద్య/దంత వైద్య కళాశాలలు మరియు సంస్థలకు పాక్షిక స్వయం ప్రతిపత్తి-హోదాను కర్పించదానికై ఆంధ్రప్రదేశ్ ప్రభుత్వ వైద్య మరియు దంత వైద్య సంస్థల (పాక్షిక–స్వయం ప్రతిపత్తి గల సంస్థలుగా మార్పిడి) చట్టము, 2007 (2007లో 31వ చట్టము)ను చేయడం జరిగినందుననూ;

పాక్షిక-స్వయం (పతిపత్తి గల సంస్థలు 2008 నుండి పనిచేస్తున్నాయి. అయితే, విశ్వవిద్యాలయ (గాంట్ల కమీషను (యు.జి.సి) స్కేళ్ళ అమలు తరువాత రాజీవ్గాంధీ వైద్య విజ్ఞాన సంస్థలు (రిమ్స్), పాక్షిక-స్వయం (పతిపత్తిగల సంస్థలలో పనిచేసే అధ్యాపేకులకు ఇచ్చే పారితోషికం ఆశాజనకంగా లేదు. భారత వైద్యమండలి (ఎం.సి.ఐ) నిబంధనల (పకారము ఫ్యాకల్టీ స్వరూపం మరియు వ్యవస్థాపర పటాన్ని మార్పు చేయవలస్తిన అవసరం_ఉన్నది. అందుచేత పరిపాలన సౌలభ్యం, మరియు సమర్థవంతంగా పనిచేయుటకు వీలుగా పాక్షిక-స్వయం (పతిపత్తిగల సంస్థలను రెగ్యులరు (పభుత్వ సంస్థలుగా మార్పు చేయవలసిన అవసరం ఏర్పడినందుననూ;

ఆంధ్రప్రదేశ్ ప్రభుత్వ మరియు దంత వైద్య సంస్థల (పాక్షిక–స్వయం ప్రతిపత్తి సంస్థలుగా మార్పిడి) చట్టము, 2007ను రద్దు చేయవలసిన అవసరం ఏర్పడినందుననూ;

భారత ప్రజా రాజ్యపు అరవై తొమ్మిదవ సంవత్సరములో ఆంధ్రప్రదేశ్ రాష్ట్ర శాననమండలిఈ క్రింది విధముగా శాసనము చేసినది:–



(3) మిగిలినవారు అదే విధముగా కొనసాగవలెను.

(iii) 63 నంవత్సరములకు మించిన వయన్సుగల అధ్యావకులను విలీసం చేసుకోరాదు. అట్టివారు తమ కాంట్రాక్టు ముగియునంత వరకు ఆ విధముగానే కొనసాగించబడవలెను.

ఉద్దేశాలు – కారణాలు

పటిష్టమైన కార్యపర స్వయం ప్రతిపత్తి నిమిత్తం ప్రభుత్వ వైద్య/దంతవైద్య కళాశాలలు మరియు సంస్థలకు పాక్షిక స్వయం ప్రతిపత్తి హోదాను కర్పించడానికై ఆంధ్రప్రదేశ్ ప్రభుత్వ వైద్య మరియు దంత వైద్య సంస్థల (పాక్షిక–స్వయం ప్రతిపత్తి గల సంస్థలుగా మార్పిడి) చట్టము, 2007 (2007లో 31వ చట్టము)ను చేయడం జరిగినది.

పాక్షిక-స్వయం ప్రతిపత్తి గల సంస్థలు 2008 నుండి పనిచేస్తున్నాయి. అయితే, విశ్వవిద్యాలయ గ్రాంట్ల కమీషను (యు.జి.సి) స్కేళ్ళ అమలు తరువాత రాజీవ్గాంధీ వైద్య విజ్ఞాన సంస్థలు (రిమ్స్), పాక్షిక స్వయం ప్రతిపత్తిగల సంస్థలలో పనిచేసే అధ్యాపకులకు ఇచ్చే పారితోషికం ఆశాజనకంగా లేదు. భారత వైద్యమండలి (ఎం.సి.ఐ) నిబంధనల ప్రకారము ఫ్యాకల్టీ స్వరూపం మరియు వ్యవస్థాపర చార్జును మార్పు చేయవలసిన అవసరం ఉన్నది.

బడ్జెటు విడుదలలు కూడా ఆలస్యమవుతున్నాయి. కాంట్రాక్టు మరియు నియామకముల క్రమానుగత నవీకరణలో జాప్యం మరియు ఇతర కారణాల వలన సంస్థలను నిర్వహించడం కష్టతరమవుతున్నది. ఇంతకు ముందు నాన్ క్లినికల్ ఫ్యాకల్టీల సంఖ్య తక్కువగా ఉండేది. మరియు [పైవేటు రంగంలో ఎక్కువ డిమాండు ఉండేది. [పస్తుత రోజులలో నాన్–క్లినికల్ సబ్జక్టులలో కూడా పూర్తిగా ఉన్నారు. ఏ వైద్యుడు కూడా తన ఉన్నత అర్హతలతో అంటే స్పెపాలిటీలు/సూపర్ స్పెషాలిటీలతో రిమ్స్ ఆసుపత్రిలో పనిచేయడానికి ఆసక్తి చూపించకపోవుట వలన రోగుల సంరక్షణకు తీడ్ర విఘాతం కలుగుతుంది. మరియు ఇది అండర్ [గాడ్యుయేట్/ పోస్ట్ [గాడ్యుయేటు సీట్లు కోల్పోవడానికి దారితీస్తుంది.

రిమ్స్ కాకుండా ఇతర డ్రభుత్వ వైద్య కళాశాలల్లో పనిచేస్తున్న రెగ్యులర్ వైద్యులు పదోన్నతి పొందినట్లైతే, వారు రిమ్స్ సంస్థలలో పనిచేయడానికి ఆసక్తి చూపిస్తున్నారు. రిమ్స్ల్ లోని పదవులను కూడా పరిశీలనలోకి తీసుకొన్నట్లైతే మరింత మంది రెగ్యులర్ వైద్యులకు పదోన్నతిని కల్పించడమవుతుంది. అందుచేత పాక్షిక–స్వయం డ్రతిపత్తి హోదా పాత్రకు కాలం చెల్లినట్లుగా గమనించడమయినది. పాక్షిక–స్వయం డ్రతిపత్తి విధానంలో జనవరి, 2013 నుండి నియామకాలు జరగలేదు.

ఆ ప్రకారంగా, ఆంధ్రప్రదేశ్ ప్రభుత్వ వైద్య మరియు దంత వైద్య సంస్థల (పాక్షిక-స్వయం ప్రతిపత్తి గల సంస్థలుగా మార్పిడి) చట్టము, 2007ను రద్దు చేసి ఈ సంస్థలను ప్రభుత్వ వైద్య కళాశాలలు/ప్రభుత్వ జనరల్ ఆసుపత్రులలో విలీనం చేయడానికి మరియు పరిపాలక సౌలభ్యం మరియు పటిష్టవంతమైన పనితీరు నిమిత్తం వాటిలోని ఉద్యోగులను రెగ్యులర్ సర్వీసులోనికి తీసుకొనడానికి ప్రభుత్వం నిర్ణయించింది.

పై నిర్ణయాన్ని అమలుపరచుటకు ఈ బిల్లు ఉద్దేశిస్తున్నది.

నారా చంద్రబాబు నాయుడు ముఖ్యమంత్రి. <u>ఆంధ్రప్రదేశ్ శాసనసభ కార్యకలాప ప్రక్రియ మరియు నిర్వహణ నియమావళిలోని</u> 95వ నియమము క్రింద వివరణ.

ఆంధ్రప్రదేశ్ ప్రభుత్వ వైద్య మరియు దంతవైద్య సంస్థల (పాక్షిక-స్వయం ప్రత్తిపత్తిగల సంస్థలుగా మార్పిడి) (రద్దు) బిల్లు, 2018ను రాష్ట్ర శాసనమండలి ఆమోదించిన పిమ్మట భారత సంవిధానములోని 200వ అనుచ్చేదము క్రింద అనుమతి నిమిత్తము గవర్నరుకు సమర్పించవలెను.

> నారా చంద్రబాబు నాయుడు ముఖ్యమంత్రి.

ఎం. విజయ రాజు, రాష్ట్ర శాసన మందలి కార్యదర్శి (ఇన్ఛార్జి).